STATEMENT SHOWING THE INFORMATION WITH REGARD TO CASES PENDING AGAINST M.Ps. AND M.L.As. (INCLUDING FORMER & SITTING) IN THE STATE OF ANDHRA PRADESH IN THE COURT OF SPECIAL COURT FOR TRIAL OF CRIMINAL CASES RELATING TO ELECTED M.Ps. AND M.L.As., VIJAYAWADA, AS ON 31.10.2026

Sl. No.	District	Name of Court	Case No.	Sitting/ Former	Date and Number of F.I.R.	Offence Alleged	Maximum Punishment	Date of filing Charge-sheet	Date of Framing Charge	Present Status	Stay if any by Higher Court	Expected time of completion of Trial
1	2	3	4	5	6	7	8	9	10	11	12	13
1	Ananthapuramu	J.M.F.C., Gooty	CC 43/2018	Former M.P.	01.02.2009, Cr. No.20/2009	U/Sec.188, 283 of IPC.	Imprisonment for 6 months or fine or both	30.08.2009	Charges not framed.	Stay of all further proceedings granted by Honourable High Court in CRL.P.No.627/2020 on 05.10.2020. NBW is pending against A6.	Stayed	
2	Ananthapuramu	J.F.C.M., Rayadurg.	CC 51/2018	Sitting M.L.A.	21.07.2007, Cr. No.35/2007	U/Sec.353 of IPC.	Imprisonment for 2 years or fine or both	31.10.2008	23.06.2014	For Trial. Stay of all further proceedings granted by Honourable High Court in CRL.P.No.2671/2018 on 12.03.2020.	Stayed	
3	Ananthapuramu	J.F.C.M., Rayadurg.	CC 52/2018	Sitting M.L.A	23.07.2007, Cr. No.36/2007	U/Sec.353 of IPC.	Imprisonment for 2 years or fine or both	31.10.2008	23.06.2014	For Trial. Stay of all further proceedings granted by Honourable High Court in CRL.P.No.2667/2018 on 12.03.2020.	Stayed	
4	Ananthapuramu	A.J.F.C.M., Dharmavaram.	CC 2/2019	Sitting M.P.	Private Complaint	U/Sec.500 of IPC.	Imprisonment for 2 years or fine or both	12.02.2014	16.06.2023	For arguments.	-	3 months
5	Ananthapuramu	Spl J.F.C.M., Ananthapuram	CC 07/2023	Former M.L.A.	23.03.2022. 53/2022	U/Sec.143, 341 r/w 34 of IPC.	Imprisonment for 6 months or fine or both	24.02.2023.	Charges not framed.	Interim Stay of all further Proceedings granted by Hon'ble High Court in Crl.P.No. 7854/2023, dt, 10.10.2023	Stayed	

Sl. No.	District	Name of Court	Case No.	Sitting/ Former	Date and Number of F.I.R.	Offence Alleged	Maximum Punishment	Date of filing Charge-sheet	Date of Framing Charge	Present Status	Stay if any by Higher Court	Expected time of completion of Trial
1	2	3	4	5	6	7	8	9	10	11	12	13
6	Kadapa	J.F.C.M., Kamalapuram.	CC 21/2020	Sitting M.P. (Rajya Sabha)	11.04.2019, Cr. No.100/2019.	U/Sec.323, 324, 506 r/w 34 of IPC.	Imprisonment for 7 years or fine or both	20.10.2020	Charges not framed.	Stay of all further proceedings granted by Honourable High Court in Crl.P.No. 3219/2022, dt 28.04.2022	Stayed	
7	Guntur	II A.J.C.J. Court, Tenali.	CC 5/2020	M.L.A. (Present)	13.07.2011, Cr. No.45/2011	U/Sec.177, 323, 506, IPC, and Sec.125(A) of R.P Act, 1951.	Imprisonment for 7 years or fine or both	31.12.2018	21.10.2020	Stay of all further Proceedings granted by Honourable High Court in Crl.P.No. 4973/2022, dt 12.07.2022.	Stayed	
8	Krishna	IV A.C.M.M., Vijayawada.	CC 33/2018	Sitting M.L.A.	Private Complaint	U/Sec.499, 500, 501, 502 r/w 34 of IPC.	Simple Imprisonment for 2 years or fine or both	09.03.2018	Charges not framed.	S/s of A3 pending. Stay of all further proceedings granted by Honourable High Court in CRL.R.C.No.294/2021 on 28.04.2021.	Stayed	
9	Krishna	J.F.C.M. Kaikaluru	CC 04/2025	Sitting M.L.A	17.11.2015, 112/2015	U/Sec. 447, 353, 427 r/w 34 of IPC	Imprisonment for 2 years or fine or both	17.06.2019	17.09.2025	NBWs pending	-	up to 6 months

Sl. No	District	Name of Court	Split up Case No.	Main Case No.	Date and Number of F.I.R.	Offence Alleged	Maximum Punishment	Date of filing Charge-sheet	Date of Framing Charge	Present Status	Stay if any by Higher Court	Expected time of completion of Trial
1	2	3	4	5	6	7	8	9	10	11	12	13
10	Krishna	Spl. Court for Trial of Criminal Cases relating to Elected M.Ps. & M.L.As., Vijayawada.	CC 04/2023	**CC No.69/2018** (The Case against A:48 and A51 was **Split up from CC No.69/2018 and Numbered as C.C.4/2023 on 22.02.2023.** A1: Gottipati Ravi Kumar, A2: Kakani Govardhana Reddy and A3: Poluboina Anil Kumar Yadav, Sitting M.L.As. in Main Case, the main case is Pending for Arguments.)	-	U/Sec.143, 341, 188 r/w 149 of IPC.	Imprisonment for 6 months or fine or both	-	-	NBW pending against A48 and A51.	Split up from CC 69/2018.	
11	Krishna	Spl. Court for Trial of Criminal Cases relating to Elected M.Ps. & M.L.As., Vijayawada.	CC 10/2023	**CC No.11/2020** (The Case against A:91 was **Split up from CC No.11/2020 and Numbered as C.C.10/2023 on 15.05.2023.** The Accused No.1 is G.V.Harsha Kumar, Former M.P. in Main Case, the main case is pending for Arguments.)	-	U/Sec.188, 143, 147, 353, 451 r/w 149 IPC & Sec.3 of P.D.P.P Act.	Imprisonment for 2 years or fine or both	-	Charges not framed.	NBW against A91 is pending.	Split up from CC 11/2020.	
12	Krishna	Spl. Court for Trial of Criminal Cases relating to Elected M.Ps. & M.L.As., Vijayawada.	CC 11/2023	**CC No.12/2020** (The Case against A:91 was **Split up from CC No.12/2020 and Numbered as C.C.11/2023 on 15.05.2023.** The Accused No.1 is G.V.Harsha Kumar, Former M.P. in Main Case, the main case is pending for Arguments.)	-	U/Sec.188, 143, 147, 353, 451 r/w 149 IPC & Sec.3 of P.D.P.P Act.	Imprisonment for 2 years or fine or both	-	Charges not framed.	NBW against A91 is pending.	Split up from CC 12/2020.	
13	Krishna	Spl. Court for Trial of Criminal Cases relating to Elected M.Ps. & M.L.As., Vijayawada.	CC 13/2023	**CC 2/2019** (Case against A3 is **Split up from CC 02/2019 and Numbered as CC 13/2023 on 16.05.2023.** The Accused No.2 was Former M.P by name Nimmala Kristappa, The main case was pending for Cross of P.W.1)	-	U/Sec.500 of IPC	Imprisonment for 2 years or fine or both	-	Charges not framed.	NBW pending against A3.	Split up from CC 2/2019.	

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1	2	3	4	5	6	7	8	9	10	11	12	13
14	Nellore	IV A.J.F.C.M., Nellore.	CC 24/2020	Sitting M.L.A.	Private Complaint	U/Sec.500 I.P.C.	Imprisonment for 2 years or fine or both.	26.11.2019	31.08.2023	For further examination-in-Chief and Crl. M.Ps are pending	-	up to 6 months
15	Nellore	IV A.J.F.C.M., Nellore.	CC 01/2026	Sitting M.L.A.	28.12.2026. 521/2016.	U/Sec. 120-B, 468,469, 471 and 506 of IPC.	Imprisonment up to 7 years along with fine.	16.12.2019	08.05.2026	For fixing of Trial Schedule	-	up to 01 year
16	Prakasam	Asst. Sessions Judge, Chirala	SC 02/2026	Sitting M.L.A	26.12.2018 328/2018	S/Sec. 109, 143, 147, 323, 341, 307, 384 of IPC r/w 149 of IPC	Imprisonment up to 10 years along with fine.	09.05.2022	25.03.2025	Part-Heard	-	upto one year.

STAGE OF THE CASES PENDING AGAINST M.Ps./ M.L.As. AS ON 31.10.2026

Sl. No.	Name of the District	STAGE OF PROCEEDINGS													Total
		Pre-Cognizance	Summons	Appearance of Accused	Furnishing of Sureties	Examination	Discharge Petitions Pending	Charges	Trial	Arguments	NBWs/ Bws	Stay	Sec.313 Cr.P.C. Examination	Judgment	
1	Ananthapuramu	-	-	-	-	-	-	-	-	1	-	4	-	-	**5**
2	Kadapa	-	-	-	-	-	-	-	-	-	-	1	-	-	**1**
3	Guntur	-	-	-	-	-	-	-	-	-	-	1	-	-	**1**
4	Krishna	-	-	-	-	-	-	-	-	-	5	1	-	-	**6**
5	Prakasam	-	-	-	-	-	-	-	1	-	-	-	-	-	**1**
6	SPSR Nellore	-	-	-	-	-	-	-	2	-	-	-	-	-	**2**
TOTAL		-	-	-	-	-	-	-	**3**	**1**	**5**	**7**	-	-	**16**